

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.125

IA(I.B.C)/2117 (CH)2023, IA(I.B.C)/497(CH)2024, IA(I.B.C)/816 (CH)2023
in
CP(IB) No. 110(CH)2020
(Admitted)

IN THE MATTER OF:

M/s Sponge Sales India Private Limited

...Petitioner

Vs.

M/S Anro Steels Private Limited

...Respondent

Under Section: 9, IBC 2016 Sec 33(1) (b) (i) to (iii) r /w Sec 33(3), Rule 11 of
NCLT, 2016

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 06.06.2024.

Sd/-

Court Officer

Preeti
23.04.2024